



THE ADVOCATES' ASSOCIATION, BENGALURU (Regd.)

VIVEK SUBBA REDDY

President

H. V. PRAVEEN GOWDA

General Secretary

GIRISH KUMAR C. S.

Vice President

SHWETHA RAVISHANKAR

Treasurer

To

Date : 18.05.2026

Hon'ble Mr Justice VibhuBakhru

The Chief Justice

High Court of Karnataka

Bangalore.

Respected Sir,

Sub: Objection to the proposal for establishment of a High Court Bench at Mangaluru for Coastal Districts

It is widely reported in the media that the State Government is contemplating a proposal to allot land for establishment of a Bench of the High Court of Karnataka at Mangaluru to cater to the coastal districts.

At the outset, it is submitted that any such proposal, initiated without proper consultation with all stakeholders and without conducting any empirical or statistical study regarding the actual necessity of such a Bench, is wholly unwarranted and premature.

In this regard, Bar Associations across Karnataka have expressed serious reservations and objections to any move aimed at further splitting or subdividing the principal seat and existing Benches of the High Court. The Advocates

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High Court Building
Phone : 22861691

Administrative Office :
City Unit, City Civil Court Compound
Phone : 22240673, 22217662

City Station Unit :
Mayo Hall Building
Phone : 25580184

Magistrate Court Unit :
Nrupathunga Road
Phone : 22214897





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Association, Bengaluru, also records its strong and unequivocal opposition to the said proposal.

It is unfortunate that such a proposal is being pursued at this juncture. The move appears to be more motivated to appease certain regional sentiments, rather than being based on any genuine judicial or administrative necessity.

The coastal region comprises only three districts, and establishment of a separate Bench exclusively for such limited territorial jurisdiction would neither be justified nor economically prudent. No comprehensive study has been undertaken to assess the pendency of cases, accessibility concerns, judicial infrastructure requirements, or the broader administrative implications of such a decision.

The Advocates Association, Bengaluru, strongly believes that proliferation of multiple small Benches would gradually dilute the stature, unity, and constitutional significance of the High Court as an institution. Such fragmentation would adversely affect the uniformity and consistency in judicial administration across the State.

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We therefore respectfully request You to reject any proposal forwarded by the State Government in this regard. We further request that no decision be taken without first consulting all affected stakeholders, including the Bar Associations of Bangalore , Madikeri, Hassan, Chikkamagaluru, Shivamogga, Karwar, and other districts likely to be impacted by such a move.

It is pertinent to note that several Bar Associations from the concerned regions have already expressed their serious opposition to the establishment of such a Bench.

In the above circumstances, we sincerely hope and trust that You will give due consideration to the concerns expressed by the legal fraternity across the State and reject the proposal for establishment of a Bench at Mangaluru.

S/d

Vivek Subba Reddy

President

S/d

H/V. Praveen Gowda

General Secretary

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